

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-402(PB)/2017

IN THE MATTER OF:

STUP Consultants Pvt. Ltd.

.... Applicant/petitioner

Vs.

Egis India Consulting Engineering Pvt. Ltd.

.... Respondent

Order under Section 9

Order delivered on 28.11.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/petitioner: Ms. Aakanksha Kaul and Ms. Nikita Agarwal,
Adv.


For the Respondent: Ms. Tanisha Khaitan, Advocate

ORDER

Learned counsel for the petitioner states that on account of death in the family of the authorized signatory the rejoinder could not be filed within the time granted by this Tribunal.

Let the affidavit be now filed on or before 02.12.2017 with a copy in advance to the learned counsel for the petitioner.

List for further consideration on 04.12.2017.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)

28.11.2017
VINEET